

## [श्री श्रीप्रकाश स्वामी]

अधिनियम, 1951 का शीर संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951".

*The motion was adopted.*

श्री श्री प्रकाश स्वामी : मैं विधेयक को पुरःस्थापित करता हूँ।

15.31 hrs.

## TRADE UNIONS (AMENDMENT) BILL\*

(AMENDMENT OF SECTIONS 2, 4, ETC.)

SHRI PRASANNBHAI MEHTA (Bhavnagar) : I beg to move for leave to introduce a Bill further to amend the Trade Unions Act, 1926.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Trade Unions Act, 1926".

*The motion was adopted.*

SHRI PRASANNBHAI MEHTA : I introduce the Bill.

## FACTORIES (AMENDMENT) BILL\*

(AMENDMENTS OF SECTIONS 8, 9, ETC.)

SHRI PRASANNBHAI MEHTA : I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948".

*The motion was adopted.*

SHRI PRASANNBHAI MEHTA : I introduce the Bill.

## COMPULSORY MILITARY TRAINING SCHEME BILL\*

SHRI PRASANNBHAI MEHTA : I beg to move for leave to introduce a Bill to provide for compulsory military training to all able-bodied citizens in the country.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for compulsory military training to all able-bodied citizens in the country".

*The motion was adopted.*

SHRI PRASANNBHAI MEHTA : I introduce the Bill.

## COMPULSORY VOTING BILL\*

SHRI PRASANNBHAI MEHTA : I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country".

*The motion was adopted.*

SHRI PRASANNBHAI MEHTA : I introduce the Bill.

15.32 hrs.

## CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 71)

SHRI P. RAJAGOPAL NAIDU (CHITTOOR) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU : I introduce the Bill.